

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

223. IA/2218/2021 C.P.(IB)/811(MB)2021

**IN THE MATTER OF**

State Bank Of India

... Petitioner

Vs

Mr. Dinesh S. Jain

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 05.07.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant:

Adv. Prachi Wazalwar for Applicant in IA 2218/2021 and  
Respondent in CP 811/21 (VC)

For the Petitioner:

Adv. Atishay Jain (PH)

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**ORDER**

Counsel for the Applicant prays for a short adjournment so as to advance the arguments. In view of the request made, adjourned to **26.07.2024**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/